

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2696/2002
M.A.NO.2291/2002

2

Monday, this the 21st day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

1. Tara Chand
s/o Shri Mani Ram
P.No.4387
Tractor Driver
Equine Breeding Stud
Hissar (Haryana)
2. Jagdish Singh
s/o Sh. Muni Ram
P.No.4386
Tractor Driver
Equine Breeding Stud
Hissar (Haryana)
3. Jagdish Singh
s/o Sh. Chuni Ram
P.No.5585
Tractor Driver
Equine Breeding Stud
Hissar (Haryana)
4. Ravinder Nath
s/o Shri Dina Nath
Tractor Driver
Equine Breeding Stud
Hissar (Haryana)

..Applicants

(By Advocate: Shri G.D.Bhandari)

Versus

Union of India through

1. The Secretary
Ministry of Defence
Govt. of India, New Delhi
2. The Addl. Director General RV (RV-I)
Quarter Master General's Branch
Army HQ, West Block No.3
R.K.Puram, New Delhi
3. The Sr. Record Officer
Remount Veterinary
R.V.C. Records
Meerut Cantt. (UP)
4. The Commandant
Equine Breeding Stud
Hissar (Haryana)
5. The CDA (Army)
Meerut Cantt (UP)

(2)

6. The A.G., Army HQ
RVC - RVI Org. 4 (Civil) (d)
West Block No.3
R.K.Puram, New Delhi

.. Respondents

(3)

O R D E R (ORAL)

Justice V S Aggarwal:

MA-2291/2002

MA-2291/2002 is allowed subject to just exceptions. Filing of joint application is granted.

OA-2696/2002

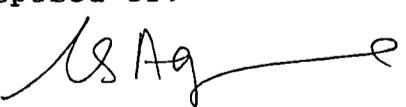
The grievance of the applicants is that they are similarly situated persons/officials as in the case of Alam Singh & Ors. Vs. Union of India & Ors. (OA-2741/99) decided on 13.7.2000 and despite there being no difference, except the place of posting, they are not being given the same benefit as in the above said case. In this regard, the applicants have submitted the joint representation dated 22.12.1997, a copy of which is placed at Annexure A-6.

2. At this stage, therefore, we direct that the respondents should consider the joint representation of the applicants in accordance with law and also the earlier decision of this Tribunal and pass appropriate orders preferably within three months from the date of receipt of a certified copy of the present order. It should be a speaking order.

3. With these directions, OA is disposed of.


(M P Singh)
Member (A)

/sunil/


(V S Aggarwal)
Chairman